## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-569/ND/2017

In the matter of:

McNally Sayaji Engineering Ltd.

.. PETITIONER

Vs.

**Kee Projects Ltd** 

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Rishab Banerjee, Advocate

Mr. Zeeshan Haque, Advocate

For the Respondent/Corporate Debtor: Dr. Anurag Kumar Agarwal, Advocate

Mr. Karan Bahl, Advocate

For the Intervener

## **ORDER**

Learned Counsels for the parties are present. Heard the arguments of the Ld. Counsel for the petitioner. For continuation of the arguments, post the matter on 27.2.2018. -80/-

> (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 12.2.2018